

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1640 OF 2018 & 1641 OF 2018 IN
DFR NO. 3294 OF 2018

Dated: 7th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s M. Hanumantha Rao

.... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. K. Dhiraj Kumar

Counsel for the Respondent(s) : -

ORDER

IA NOS. 1640 OF 2018 – for leave to file Appeal)

We have heard the learned counsel appearing for the Appellant on IA No. 1640 of 2018.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the statement made in the application, we find the same satisfactory and accepted. IA No. 1640 of 2018 is allowed. Application for leave to file the Appeal is granted and stands disposed of.

(1641 OF 2018 – delay in filing)

The learned counsel appearing for the Appellant submitted that affidavit of service has been filed in the Registry on 26.12.2018. Accordingly, Registry is directed to verify the same from the office records.

Respondent Nos. 1 to 5 though served, are unrepresented. One more opportunity is granted to the respondents for considering the IA No. 1641 of 2014 for delay in filing.

Accordingly, list the matter on **17.01.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member